

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2135  
ANSWERED ON:11.03.2013  
DEFENCE DEALS UNDER CBI  
Bhagora Shri Tarachand;Ray Shri Rudramadhab

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of defence deals referred to CBI or other central investigative agencies so far;
- (b) the present status of each case;
- (c) whether these agencies have failed to crack any of the defence scandals;
- (d) if so, the details thereof;
- (e) whether the Government proposes to set up an independent agency to resolve increasing number of defence scandals;
- (f) if so, the details thereof; and (g) if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): Complaints alleging irregularities / corruption in defence deals are received from various sources from time to time. Whenever any allegation of corruption in defence deals is received, the same is examined by the Ministry and wherever necessary, the case is referred to the appropriate agency for investigation. Suitable action is also taken against the vendors and persons found guilty in such cases.

Well defined procedures with adequate checks and balances, are prescribed in Defence Procurement Procedure (DPP) for capital procurement and in Defence Procurement Manual (DPM) for revenue procurement.

(e) No, Madam.

(f) & (g): Does not arise, in view of part (e) above.